

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

5809

HOUSE OF THE PEOPLE

Tuesday, 27th April, 1954

The House met at a Quarter Past Eight
of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-05 A.M.

MESSAGE FROM COUNCIL
OF STATES

Secretary : Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Finance Bill, 1954, which was passed by the House of the People at its sitting held on the 22nd April, 1954, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill."

SECOND REPORT OF COMMITTEE
ON PETITIONS

Shri Raghuramaiah (Tenali): I beg to present the Second Report of the Committee on Petitions.

122 P.S.D.

5810

PETITION RE FOOD SITUATION

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the House of the People I have to report that a petition, as per statement laid on the Table, has been received relating to the prevailing food situation in the country.

STATEMENT

Petition relating to the prevailing
food situation in the country.

No. of Signatories	District or town	State	No. of Petition
One	South Malabar	Madras	7

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEINADEQUATE TRANSPORT FACILITIES FOR
LIFTING COAL AND CEMENT TO NORTH
BIHAR

Mr. Speaker: I have received notice under Rule 215, from Shri L.N. Mishra, Shri Awadheshwar Prasad Sinha and Shri Bhagwat Jha Azad calling the attention of the Minister of Railways to the following matter of urgent public importance and requesting that he may make a statement thereon:—

"Inadequate transport facilities to lift coal and cement to North Bihar which has caused much dislocation in the programme and arrangements made for rehabilitation of those who had lost houses in last year's flood."